

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI GHAND RAM): (a) to (d). In order to improve the transport services in Delhi, DTC has prepared a five-year Plan covering various schemes. These include:—

(a) Augmentation of the bus fleet from 2195 buses on 31-3-1978 to 3974 buses by 31-3-1983, taking into account the deletion of old buses also;

(b) re-modelling of the existing work shops and setting up of additional work shop for ensuring better repairs and maintenance facilities;

(c) construction of depots to house the additional buses and reduce the overcrowding in existing depots;

(d) construction of terminals at various model and sub-model points for passenger convenience as well as for improving the operational efficiency;

The scheme are being executed according to Plan outlays provided every year. The total outlay on the Five Year Plan programme is estimated at Rs. 67.70 crores.

No new scheme regarding working of the Corporation has been formulated. Efforts are, however, being constantly made to improve the efficiency of its operations so as to provide better transport facilities to the commuters.

12 hrs.

RE: QUESTION OF PRIVILEGE

MR. SPEAKER: Shri Kanwar Lal Gupta gave notice of a question of privilege against Shrimati Indira Gandhi and some other persons including certain Members of the other House for entering into the Lok Sabha Chamber and staying there for

about four hours after the adjournment of the House on the 19th December, 1978, without the permission of the Speaker, and behaving in an undignified way in the Chamber.

I have made enquiry into the matter and issued necessary directions to the Watch and Ward staff to ensure that in future no Member is allowed to escort under any circumstances, inside the Chamber of Lok Sabha any non-Member, including near relatives, ex-Members or Members of the other House, before or after the sitting of the House and that under no circumstances the Lok Sabha Chamber should be used by anyone for holding a press conference or for briefing the press correspondents etc.

So far as Shrimati Indira Gandhi is concerned, she had to stay in the Lok Sabha Chamber in view of the resolution adopted by the House earlier that day regarding her expulsion and imprisonment and the consequent steps required to be taken in that connection.

It would not be proper for this House to consider the alleged wrong acts by certain Members of the other House as that would be against the well-established conventions for harmonious relations between the two Houses.

Taking all circumstances into consideration, I do not think that this is an appropriate case to take action on a question of privilege under Rule 222. I, therefore, do not give my consent to raise the matter under Rule 222.

श्रीकरी बलबीर सिंह (होशियारपुर) :
 अध्यक्ष महोदय, अवर हाउस के जो मेम्बर हैं उनके बारे में आपने कह दिया, उनपर कोई ऐक्शन नहीं लिया लेकिन जो लोग मेम्बर नहीं थे हाउस के उनके बारे में क्या प्रोसीजर है?

MR. SPEAKER: No debate on my ruling.